

IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'D' : NEW DELHI)
BEFORE SH. G.S.PANNU, HON'BLE PRESIDENT AND
SH.ANUBHAV SHARMA, JUDICIAL MEMBER
ITA No. 116/Del/2019, A.Y. 2015-16

M/s. Roll-Royce Plc 62, Buckingham Gate London SW1E6AT PAN : AACCR6911L	Vs.	DCIT, Circle 3(1)(1), International Taxation New Delhi
Appellant		Respondent

Appellant by	Sh. Arun Bhadauriya, Adv.
Respondent by	Sh. Manu Chaurasia, Sr. DR
Date of hearing:	21.07.2023
Date of Pronouncement:	21.07.2023

ORDER

Per Anubhav Sharma, JM :

Heard. The matter is listed today for hearing on application dated 03.07.2023 filed on behalf of the assessee captioned as withdrawal of the appeal in the light of MAP Resolution dated 15.06.2023. Ld. AR pointed out the facts giving rise to the MAP Resolution and made a submission that appeal be allowed to be withdrawn.

2. In the light of aforesaid the appeal is dismissed as withdrawn.

Order pronounced in the open court on 21st July, 2023.

Sd/-
(G.S.PANNU)
HON'BLE PRESIDENT

Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER

Date:-21st .07.2023

Binita, SR.P.S

Copy forwarded to:

1. Appellant

2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI